

ACT No. I OF 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 14th
January 1870).*

An Act to provide Rules relating to Quarantine.

WHEREAS it is expedient to empower expressly Preamble.
the Governor General of India in Council and
the Local Governments to make rules relating to
quarantine; It is hereby enacted as follows:—

1. It shall be lawful for the Governor General of Power to
make qua-
rantine rules.
India in Council and (with the previous sanction of
the said Governor General in Council) for the Local
Governments respectively, from time to time, to make
rules

for putting any vessel into a state of quarantine;
for regulating the intercourse of vessels in a state
of quarantine with the shore, or with other vessels;
and

for regulating the intercourse between ports where
an infectious disease prevails and other ports.

2. All such rules shall be published in the *Gazette
of India* and also in the local Gazette, and shall
thereupon be deemed to be rules made and promul-
gated under section 271 of the Indian Penal Code. Quarantine
rules to be
deemed rules
under section
271 of Penal
Code.